



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Srinagar, the 3rd of October, 2018

SRO 451. - In exercise of the powers, conferred by section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, "the material which includes, food grains, tents, iron rods, lights, wires, bulbs and other decoration items to be imported into the State by Bhagwan Shree Lakshmi Narayan Dham, Jammu" for holding "Prabhu Kripa Duk Nivaran, Samagam" at Bari Brahmana, District Samba w.e.f 08.10.2018 to 16.10.2018, provided that the Convenor of the said organization undertake that the material so imported into the State are exclusively meant for the aforesaid use only and shall be returned after completion of the event.

By order of the Government of Jammu and Kashmir.

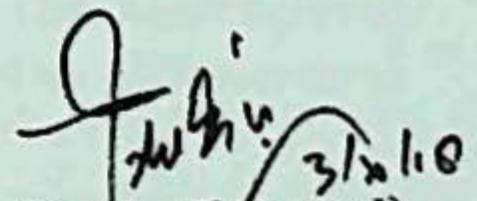
Sd/-

(Navin K. Choudhary) IAS
Principal Secretary to the Government
Finance Department
Dated: 03 -10-2018

No. ET/Estt/125/2015

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs (w.7.sc).
2. Excise Commissioner, J&K, Srinagar.
3. Deputy Excise Commissioner, Toll Post Lakhanpur.
4. OSD to Hon'ble Advisor(V).
5. Private Secretary to Principal Secretary, Finance.
6. Convenor, Bhagwan Shree Lakshmi Narayan Dham, Jammu.
7. Stock file/Incharge website, Finance


(Dr. Aadil Fareed)

Under Secretary to Government